

10th August, 1986

Whatever has been said by our hon. Prime Minister, whether in U.S.A. or in any other country, is policy directive to the administration. Whatever he has said will be carried out whether it is in regard to coca cola or any other thing. In this regard I would certainly say one thing, as has also said by Shri Ajoy Biswas and Shri Amal Datta, that we have to purchase high technology in the interests of the country and we should always be ready for that because other countries are also doing the same. (*Interruptions*)

[*English*]

SHRI SYED SHAHABUDDIN (Kishanganj): High technology only in priority sector.

[*Translation*]

SHRI NARAYAN DATT TIWARI : If I say something about it that would be treated as my reply in the affirmative or negative (*Interruptions*). How has he included drinks in the priority sector? However, agriculture is in the priority sector... ..(*Interruptions*). Whatever I will write on the file, how can I disclose that to you. Soft drinks are not in the priority sector whereas agriculture is in the priority sector. (*Interruptions*)

SHRI SYED SHAHABUDDIN : Coming events cast their shadows before(*Interruptions*)

SHRI NARAYAN DATTA TIWARI : I would like to assure the hon. Members that the sentiments and reactions of the members as also, our policy and procedure would be taken into consideration while arriving at a decision in this regard.

12.56 hrs.

STATEMENT RE : ASSASSINATION
OF GENERAL A.S. VAIDYA AT PUNE
ON 10TH AUGUST 1986

[*English*]

THE MINISTER OF STATE IN THE
DEPARTMENT OF STATES (SHRI
GHULAM NABI AZAD): Sir, The

House is aware of the very sad incident regarding the assassination of General A.S. Vaidya, retired Chief of the Army Staff who was shot dead by some persons at Pune on 10th August, 1986. According to information furnished by the Government of Maharashtra, General Vaidya, accompanied by his wife and a plain clothed armed bodyguard was driving his car from the camp area presumably towards his house in Koregaon Park at about 11.45 hrs. on that day. As his car reached near Bungalow No. 18, Queens Garden and slowed down to take a right turn, four young persons on two two-wheelers overtook the car from both sides. One motor cycle went ahead and the persons riding it shot at General Vaidya from point black range. After firing, the miscreants fled away. The bodyguard accompanying General Vaidya jumped out of the car and took the General in a tempo to the Army Command Hospital, Pune, where attempts to save his life proved futile. Mrs. Vaidya was also injured in the incident and was admitted in the hospital. She is reported to be out of danger and has since been discharged from the hospital.

The police has recovered two bullets and three empty cartridges from the site of the incident. One bullet has been extracted from the body of General Vaidya. The miscreants are believed to have fired eight to nine rounds. The motor cycle used by the miscreants was reportedly stolen from a place in Deccan Gymkhana Police Station limits at about 10.30 hrs. on 10th August, 1986, and was subsequently found abandoned by the Police on the same day in the Deccan Gymkhana area.

Immediately after the incident the Police started operations to apprehend the assailants. The concerned authorities in the State have been alerted and all out efforts are being made to nab the culprits.

Security was provided to General Vaidya since 16th April, 1986. Three gunmen were attached to General Vaidya.

[Shri Ghulam Nabi Azad]

One gunman was provided to the General during the day and two gunmen were on duty during the night. The gunmen were directed to accompany the General whenever he went out. General Vaidya wrote to the Commissioner of Police, Pune, on 15th July, 1986, forwarding copies of threatening letters received by him after which the Deputy Commissioner of Police, (Special Branch) met General Vidya on 16th July, 1986 and reviewed the existing security arrangements with him. The security of General Vaidya was placed under the overall charge of a Sub-Inspector of Police. The security staff posted with the General was alerted and rotated. The Commissioner of Police, Pune, met the General on several occasions and reviewed the security arrangements with him. He last met the General on the 8th of August, 1986. It is unfortunate that despite these arrangements the incident occurred.

General Vaidya was a gallant and distinguished soldier who served India with devotion. His loss would be mourned by one and all. Words fail me to condemn this dastardly deed which cut short the life of a dedicated soldier. I would appeal to the House to join me in conveying our heart-felt sympathies to the bereaved family.

*(Interruptions)***

13.00 hrs.

MR. DEPUTY-SPEAKER : No interruptions. I cannot allow a discussion on the statement. Please take your seats.

ESTATE DUTY (AMENDMENT)
BILL, 1986*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : On behalf of Shri Vishwanath Pratap Singh, I beg to move for leave to introduce a Bill further to amend the Estate Duty Act, 1953.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Estate Duty Act, 1953.”

The motion was adopted.

SHRI JANARDHANA POOJARY : I introduce the Bill.

13.01 hrs.

CENTRAL DUTIES OF EXCISE
(RETROSPECTIVE EXEMPTION)
BILL, 1986*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : On behalf of Shri Vishwanath Pratap Singh, I beg to move for leave to introduce a Bill to provide for giving retrospective effect to certain notifications relating to exemption from duties of excise.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for giving retrospective effect to certain notifications relating to exemption from duties of excise.”

The motion was adopted.

SHRI JANARDHANA POOJARI : I introduce the Bill.

13.02 hrs.

MATTERS UNDER RULE 377

[English]

(i) Demand to make the Crop Loan Insurance Scheme applicable to all crops in the drought prone areas

SHRI BALASAHEB VIKHE PATIL (Kopargaon) : Mr. Deputy-Speaker, Sir,

** Not recorded.

*Published in Gazette of India, Extraordinary Part II, Section 2, dated 12.8.86,